

# ASSAM ACT XXI OF 1953

## THE ASSAM MOSLEM MARRIAGES AND DIVORCES REGISTRATION (AMENDMENT) ACT, 1953

(Passed by the Assembly)

(Received the assent of the Governor on the 9th June 1953)

[Published in the *Assam Gazette*, dated the 24th June 1953]

**An**

**Act**

to amend the *Assam Moslem Marriages and Divorces  
Registration Act, 1935.*

Preamble.

WHEREAS it is necessary to increase the fees for the registration of Moslem Marriages and Divorces and for that purpose to amend the Assam Moslem Marriages and Divorces Registration Act, 1935 hereinafter called the "principal Act", in the manner hereinafter appearing ;

It is hereby enacted as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Moslem Marriages and Divorces Registration (Amendment) Act, 1953.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint in this behalf.

Amendment  
of Schedule  
IV to Assam  
Act IX of  
1935.

2. For Schedule IV to the principal Act the following shall be substituted, namely :—

### "SCHEDULE IV. TABLE OF FEES

(See section 9)

						Rs. a. p.		
When the dower does not exceed Rs.50	...	...	...	...	...	1	2	0
When the dower exceeds Rs.50 but does not exceed Rs.100	...	...	...	...	...	1	8	0
Ditto ditto Rs.100 ditto ditto Rs.250	...	...	...	...	...	2	4	0
Ditto ditto Rs.250 ditto ditto Rs.500	...	...	...	...	...	3	0	0
Ditto ditto Rs.500 ditto ditto Rs.1,000	...	...	...	...	...	4	8	0
For every additional Rs.1,000 or part thereof	...	...	...	...	...	2	4	0
For a divorce of any kind	...	...	...	...	...	1	8	0"

[Price anna 1 or Id.]